

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE N.NAGARESH
FRIDAY, THE 24TH DAY OF APRIL 2020 / 4TH VAISAKHA, 1942
WP(C) TMP NO. 122 OF 2020**

Petitioner:-

Khadeeja Beevi, W/o. N.A. Yoosef,
aged 65, Nakrayath (H), Nadathara,
Mannamangalam P.O. , Thrissur-680014.

By Adv.Mohamed Sabah

Respondents

1. Secretary of Home Department, Secretariat,
Thiruvananthapuram- 695001
2. Director General of Prisons and Correctional Services,
Prisons Headquarters, Poojappura, Thiruvananthapuram-695012
3. The Superintendent, Central Prison,
Viyur, Thrissur- 680010
4. The station house officer, Ollur Police station,
Police station road, Ollur, Thrissur district-680360

By
Government Pleader

This writ petition having come up for admission on 24.04.2020, the court on the same day passed the following:

ORDER

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Dated this the 24th day of April, 2020

Learned Government Pleader takes notice for respondents 1 to 3.

There will be an interim order directing respondents 2 and 3 to consider additional Ext.P2 application mailed by the petitioner seeking emergency leave under Rule 400(1)(2) of the Kerala Prisons and Corruptional Services (Management) Rules, 2014, taking note of the fact that the petitioner's brother passed away on 10.04.2020 and the petitioner's parents are aged and ailing. A decision in this regard shall be taken within a period of two days from the date of receipt of copy of this order.

Post on 25.05.2020.

N. NAGARESH, JUDGE

Appendix

Petitioner's Exhibits:

Exhibit P1: The true Copy of the Certificate confirming the death of Mr
Saleem dated 10.04.2020 issued by the R.M.O. of Sun
Medical and Research Centre, Thrissur